Notification
No. 11/2016 - Central Excise (N.T.)

New Delhi, the 1st March, 2016

G.S.R. (E).- In exercise of the powers conferred by sub-section (2) of section 3 of the Central Excise Act, 1944 (1 of 1944), the Central Government, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No 20/2001-Central Excise (N.T.), dated the 30th April, 2001, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 318 (E), dated the 30th April, 2001, namely :-

In the said notification, in the opening paragraph, for the figures “30%”, the figures “60%” shall be substituted.

[F.No. 334/8/2016-TRU]

(Mohit Tewari)
Under Secretary to the Government of India

Note.- The principal notification No.20/2001-Central Excise (N.T.), dated the 30th April, 2001, was published in the Gazette of India, Extraordinary, vide, number G.S.R. 318 (E), dated the 30th April, 2001 and was last amended by notification No 17/2012-Central Excise (N.T.), dated 17th March, 2012, published in the Gazette of India, Extraordinary, vide, number G.S.R. 181(E), dated the 17th March, 2012.